

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 549 of 2020**

**IN THE MATTER OF:**

**Narendra Kumar Agarwal & Anr.**

**....Appellants**

**Vs.**

**Monotrone Leasing Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellants: Ms. Suhita Mukhopadhyay, Mr. Abhirup Chatterjee and Mr. Abhijeet Sinha, Advocates**

**For Respondents: Ms. Charu Tyagi, Advocate for R-1  
Mr. V.M Khannan (SBI)**

**ORDER**  
**(Virtual Mode)**

**16.09.2020:** Learned Counsel for the Appellants submits that he has filed the Rejoinder which is taken on record.

Due to paucity of time the Appeal is adjourned. Let the Appeal be fixed on **22<sup>nd</sup> September, 2020.**

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[V. P. Singh]  
Member (Technical)

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